

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 110/2015  
RT NO. 85/Chd/Pb./2017**

In the matter of scheme of arrangement/amalgamation between:

M/s. Authorstream.Com Pvt. Ltd. ... Transferor/Petitioner No.1

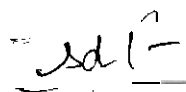
And

M/s. Authorgen Technologies Pvt. Ltd. ... Transferee/Petitioner No.2

Present: Mr. Sanjiv Ghai, Advocate for petitioners.  
Mr. D.K. Singh, Official Liquidator.

The matter is adjourned for hearing to 30.05.2017.

The learned counsel for the applicants would file the affidavits of the Authorised Representatives of both the applicant-companies stating therein as to whether (i) any objections to the Scheme were received by the respective applicant-companies after the notice of the Scheme was advertised; (ii) as to whether there is any Sectoral Regulator(s) of the applicant-companies other than the statutory authorities and (iii) as to whether the applicant-companies are non-banking financial institutions in order to ensure that the R.B.I. is not a proper party to be served.

  
(Justice R.P.Nagrath)  
Member (Judicial)

May 16, 2017.  
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